

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 3558**

**TO BE ANSWERED ON THE 10<sup>TH</sup> DECEMBER, 2019/AGRAHAYANA 19, 1941 (SAKA)**

**DECLARATION BY FOREIGNERS TRIBUNALS**

**3558. SHRI ASADUDDIN OWAISI:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the number of persons who were declared as Indian citizens by Foreigners Tribunals in Assam as of October, 2019;**
- (b) the number of persons who were declared foreigners by Foreigners Tribunals in Assam as of October, 2019;**
- (c) the number of children who have been declared as foreigners by Foreigners Tribunals;**
- (d) the number of matters referred to Foreigners Tribunals in Assam as of October, 2019;**
- (e) the number of persons, as of October, 2019, who have been deported pursuant to their declaration as 'foreigner' by Foreigners Tribunals in Assam and the country they were deported to; and**
- (f) the existence of any Foreigners Tribunal in India that was constituted, not by legislation, but by delegated legislation?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI NITYANAND RAI)**

- (a) As per the information made available by the State Government of Assam, 1,14,225 persons were declared as Indian Citizens by the Foreigners Tribunals in Assam as of October, 2019.**
- (b) As per the information made available by the State Government of Assam, 1,29,009 persons have been declared as foreigners by the Foreigners Tribunals in Assam as of October, 2019.**

**(c) No children was declared as a foreigner by the Foreigners Tribunals.**

**(d) As per the information made available by the State Government of Assam, 4,68,905 matters were referred to Foreigners Tribunals in Assam as of October, 2019.**

**(e) As per the information made available by the State Government of Assam,**

**Total number of foreigners deported :**

**(i) Bangladeshi Nationals = 04**

**(ii) Afghan Nationals = 02**

**(f) All Foreigners Tribunals of Assam have been constituted as per provisions of The Foreigners Act, 1946 and The Foreigners (Tribunals) Order, 1964.**

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